

**HIGH COURT OF ANDHRA PRADESH :: AT HYDERABAD**

**VACATIONS** - Dasara Vacation, 2013 - High Court of Andhra Pradesh, Hyderabad - Sitting Arrangements - Notification - Issued.

**ROC.NO.1900/SO-1/2012**

**DATED:11.10.2013**

**NOTIFICATION NO.34/SO/2013**

It is hereby notified that the High Court of Andhra Pradesh will be closed for Dasara Vacation, 2013 from Tuesday the 15<sup>th</sup> October, 2013 to Friday the 18<sup>th</sup> October, 2013.

During the Vacation, the following Hon'ble Judges will be sitting in the High Court for hearing the matters at 10.30 A.M. as given below:-

<b>Date of filing</b>	<b>Date of sitting</b>	<b>Hon'ble Judges</b>	<b>Bench matters</b>
15.10.2013	17.10.2013	Hon'ble Sri Justice P.Naveen Rao & Hon'ble Sri Justice D.Seshadri Naidu	The Hon'ble Judges will take up all extremely urgent matters to be dealt with by a Division Bench
		Hon'ble Sri Justice A.Ramalingeswara Rao	The Hon'ble Judge will take up all single Bench extremely urgent matters.

Notice of any application of extremely urgent nature shall be given to the following **Vacation Officers** before 1.30 pm on Tuesday the 15<sup>th</sup> October, 2013.

1. Sri R.L.N.Charyulu, Deputy Registrar
2. Smt. Sabitha Devi, Special Officer
3. Smt. Pushpa Deshmukh, Assistant Registrar
4. Sri G.U.R.C.Prasad, Assistant Registrar

Hon'ble Vacation Judges will hold the Court on the date mentioned above or any other day as their Lordships think fit to hear the following types of matters.

- i. Habeas Corpus matters
- ii. Anticipatory bail matters
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.

- iv. Any other urgent matter, which cannot wait till the end of the vacation (such as, eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.
- v. Notice of any application of urgent nature shall be given to the Vacation Officers concerned before 1-30 p.m. on the day of filing.

Cases, which are to be presented on the re-opening day after the Dasara Vacation, 2013 will be accepted in the Registry on 19<sup>th</sup> October, 2013, for the convenience of the parties for the purpose of limitation though the court reopens on Monday, ~~19~~21<sup>st</sup> day of October, 2013.

- 1) All lunch motions/ urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Senior Judge sitting in the Hon'ble Division Bench.
- 2) All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.

Routine matters will not be taken up during vacations, except with the permission of the Hon'ble Senior Vacation Judge.

No policy and administrative matters shall be taken up during vacation.

  
**REGISTRAR GENERAL** 11/10/13

To

1. The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal)
3. The Officers concerned.
4. All the Registrars, High Court of A.P., Hyderabad.
5. All the Unit Heads in the State.
6. All the Officers, High Court of A.P., Hyderabad.
7. All the Section Heads, High Court of A.P., Hyderabad.
8. The Chief Judges, City Civil Court and City Small Causes Court, Hyderabad.
9. The Metropolitan Sessions Judges, Hyderabad, Vijayawada and Visakhapatnam.
10. The Director, A. P. Judicial Academy, Secunderabad.
11. The Chairman, A.P. Administrative Tribunal, Hyderabad.
12. The Chairman, Industrial Tribunals (I, II & Addl.), Hyderabad.
13. The Special Judge for Economic Offences, Hyderabad.
14. The Special Judge for Essential Commodities Act, Hyderabad.

15. Special Judge for Trial of CBI Cases, Hyderabad and Visakhapatnam.
16. The Special Judge for SCs & STs (POA) Act, 1989- cum- VI Metropolitan Sessions Judge, Secunderabad.
17. The Special Judge for Trial of cases under SCs & STs (POA) Act, 1989-cum-Addl. District & Sessions Judges in the State.
18. The Special Judge for SPE & ACB Cases, Vijayawada & Nellore.
19. The Judge, Family Courts Hyderabad, Adilabad, East Godavari at Rajahmundry, Nalgonda, Nellore, Mahabubnagar, Medak at Sangareddy, Prakasam at Ongole, Secunderabad, Srikakulam, Vijayawada, Visakhapatnam, Warangal, Tirupathi and Kurnool.
20. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
21. The Chairman, Sales Tax Appellate Tribunal, Hyderabad & Addl. Bench at Visakhapatnam.
22. The Presiding Officers, Labour Courts at Hyderabad, I, II & III, Visakhapatnam, Guntur, Ananthapur, Warangal, & Godavari Khani.
23. The Presiding Officer, State Transport Appellate Tribunal, Hyderabad.
24. The Chairman, Co-operative Tribunal, Hyderabad and Vijayawada.
25. The Presiding Officer, Wakf Tribunal, City Civil Court Compound, Hyderabad.
26. The Secretary to Governor of A.P., Hyderabad.
27. The Chief Secretary to Government of Andhra Pradesh, Hyderabad.
28. The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Hyderabad.
29. The Secretary General, Supreme Court of India, New Delhi.
30. The Registrar General, All High Courts in India.
31. The Registrar Railway Claims Tribunal, Hyderabad.
32. The Registrar, Income Tax Tribunal, Hyderabad.
33. The Registrar, A.P. Administrative Tribunal, Hyderabad.
34. The Registrar, A.P. Lokayukta, Hyderabad.
35. The Registrar, State Consumers Redressal Forum, Hyderabad.
36. The Secretary, Bar Council of A.P., Hyderabad.
37. The Accountant General, Andhra Pradesh, Hyderabad
38. The Advocate General, Andhra Pradesh, Hyderabad
39. The Public Prosecutor, High Court of A.P., Hyderabad.
40. The Administrator, Government Pleaders, Hyderabad.
41. The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
42. The Member Secretary, A.P. State Legal Services Authority, Hyderabad.
43. The Secretary, A.P. H.C. Legal Services Committee, Hyderabad.
44. The Registrar, Income Tax Appellate Tribunal, Hyderabad.
45. The Registrar, Special Court under the A.P. Land Grabbing Prohibition Act, Hyderabad.
46. The Director of Prosecutions, Hyderabad.
47. The Presiding Officer, Court of the Special Judge for trial of Embezzlement of Funds in Social Welfare Department, Nampally, Hyderabad
48. The Commissioner of Printing Stationery & Stores Purchase, Government Central Press, Chanchalguda, Hyderabad (For Publication in the Gazette Urgently)
49. The President, A.P. Judicial Officer's Association, Hyderabad.
50. The Secretary, Junior Officers' Association, High Court of A.P., Hyderabad.
51. The President, A.P. High Court Service Association, High Court of A.P., Hyderabad.
52. The President, Court Masters and Personal Secretaries to the Hon'ble Judges' Association, High Court of Andhra Pradesh, Hyderabad.
53. The President, A.P. High Court Advocates' Association, High Court Buildings, Hyderabad.
54. The Secretary, Advocates Clerks Association, High Court of A.P., Hyderabad.
55. The Secretary, A.P. State Judicial Employees Association, Criminal Courts Compounds, Red Hills, Nampally, Hyderabad.
56. The General Secretary, A.P. Judicial Class IV Employee's Association, c/o District Court, Chittoor.
57. The Secretary to Government, Home (Courts) Department, Hyderabad.

58. The Commissioner, Information & Public Relations, Hyderabad.  
(with a request to publish the notification in all local dailies)
59. The Director, All India Radio, Public Gardens, Hyderabad
60. The Director, Doordarshan Kendra, Ramanthpur, Hyderabad.
61. The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi  
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
62. The Overseer, High Court of A.P., Hyderabad.
63. SPARE.
- } With a request for making  
necessary announcement
- } For publication in  
the News paper